

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI  
APPEAL NO.58 OF 2021**

Prince

S/o. Durairaj Jesubatham

3/26, West Street

Marakattuvilai, Karaichuthu Navaladi

Tisaiyanvilai Taluk, Tirunelveli District

...Appellant

Versus

1. Member Secretary

State Level Environment Impact Assessment Authority- Tamil Nadu

3<sup>rd</sup> Floor, Panagal Maaligai

No.1 Jeenis Road, Saidapet

Chennai-600015 Email: [msseiaa@yahoo.com](mailto:msseiaa@yahoo.com)

2. The District Environmental Engineer

Tamil Nadu Pollution Control Board

Tirunelveli District Email: [deetnv@gmail.com](mailto:deetnv@gmail.com)

3. Thiru.S.Rajendran

No.13-85/43, Pathitta Villai

Chitharal Post

Kaniyakumari -629151

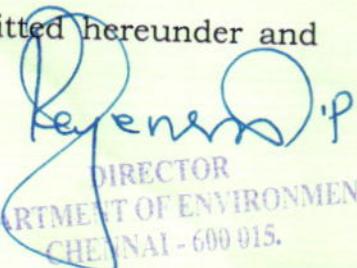
Email: [kkmbluemetal@gmail.com](mailto:kkmbluemetal@gmail.com)

...Respondents

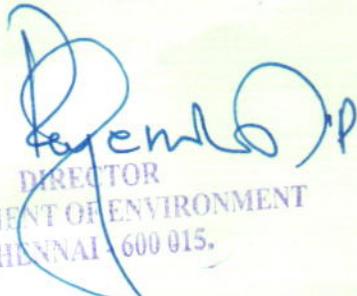
**COUNTER AFFIDAVIT OF THE FIRST RESPONDENT**

I, Mrs.P.Rajeswari I.F.S., Wife of Mr.Singaiiah aged about 58 years having office at, Ground Floor, Panagal Maaligai, No1,Jeenis Road, Saidapet, Chennai-600015, do here by solemnly affirm and sincerely state as follows;

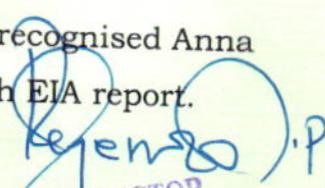
1. I humbly submit that I am working as the Director, Department of Environment, Government of Tamil Nadu and as such I am well acquainted with the facts and circumstances of the case. I deny the averments stated in the application except those that are specifically admitted hereunder and the applicant is put to strict proof of the same.

  
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2. I humbly submit that the locus of the Appellant in filing this Appeal is a questionable one as he has not stated anything how he is aggrieved by the mining operation of the 3<sup>rd</sup> Respondent and there seems to be more than what is stated in the appeal.
3. I respectfully submit that as per the G.O.(Ms)No:260 Environment and Forests (EC.3) dated: 15.12.2012 the Directorate of Environment is nominated to the function as the secretariat for the State Level Environment Impact Assessment Authority and State Level Expert Appraisal Committee from the date of issue of the order.
4. I respectfully submit that as per the Ministry of Environment, Forests and Climate Change, New Delhi Notification S.O.No.5651 (E), dated: 05.11.2018, the tenure of State Level Expert Appraisal Committee and State Level Environment Impact Assessment Authority - Tamil Nadu expired on 04.11.2021 on completion of three years.
5. I respectfully submit that the Environment Impact Assessment (EIA) Notification, 2006 as amended dated 14.09.2006, mandates prior Environmental Clearance (hereinafter referred to as EC) for new projects or activities including expansion, or modernization of existing projects listed in its Schedule. The Category 'A' projects shall obtain EC from the Ministry of Environment, Forest and Climate Change, New Delhi and Category 'B' projects from the concerned State Level Environment Impact Assessment Authority (SEIAA)/Union Territory Environment Impact Assessment Authority (UTEIAA). This respondent is concerned only with category "B" projects. For the proposed mining projects, the Proponent shall submit an application seeking Environmental Clearance for the proposed quarry along with Form-1, precise area communication from the District Collector, Mining plan approved by the Department of Geology and Mining, prefeasibility report and other essential documents. The proposal will be placed before the State Expert Appraisal Committee (SEAC) for screening, scoping and appraisal. Based on the recommendations of SEAC, the proposal is placed before the State Environment Impact Assessment Authority (SEIAA) for the consideration of issue of Environmental Clearance. After detailed discussion and based on the documents furnished, Environmental Clearance is issued by SEIAA.

  
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6. I respectfully submit that the project proponent Thiru.S.R.Rajendiran has applied and obtained Environmental Clearance from SEIAA- TN vide Lr.No.SEIAA-TN/F.No.628/EC/1 (a)/208/2012 dated 10.04.2013 for quarrying of Rough Stone over an mine lease area of 4.98.0 Ha at Kasthurirangapuram Village, Radhapuram Taluk, Tirunelveli District for Rough Stone - 696274 cu. m and 82808 cu. m of Top Soil to a depth of 22m with maximum period of 5 years. **(Annexure - 1)**
7. I respectfully submit that the project proponent Thiru.S.Rajendiran has submitted the application online on 25.07.2019 seeking Terms of Reference for Rough Stone, Gravel and Jelly quarry over an extent of 4.98.56 Ha at S.F.No. 191/1(P) & 194/1B (P) of Kasthuriengapuram Part-II Village, Radhapuram Taluk, Tirunelveli District.
8. I respectfully submit that the above said proposal seeking Terms of Reference was placed in the 135<sup>th</sup> State Level Expert Appraisal Committee (SEAC) Meeting held on 06.09.2019. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:
- A detailed study of the lithology of the mining lease area shall be furnished.
  - Details of village map, "A" register and FMB sketch shall be furnished.
  - The proposal for green belt activities shall be furnished.
  - The Socio economic studies should be carried out within 10km buffer zone from the mines.
  - Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report.
  - The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
  - A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
  - The proponent conducts Hydrology study report from recognised Anna University, IIT, etc. and furnished the report along with EIA report.

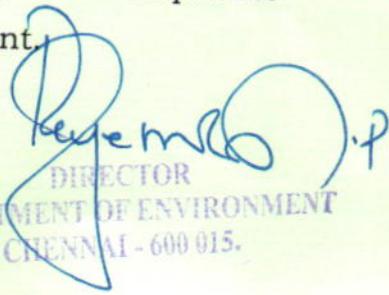
  
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- i) The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
- j) Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
- k) Ground water quality monitoring should be conducted for one month and the report shall furnish in the EIA report.
- l) EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
- m) Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
- n) Quarrying operation was already been carried out in the portion of the mining lease area. Hence, the proponent is requested to obtain the following details from the AD, mines, Tirunelveli that
  - a) What was the period of the operation and stoppage of the earlier mines?
  - b) Quantity of minerals mined out.
  - c) Depth of mining
  - d) Name of the person already mined in that leases area.
- o) The EIA study report shall include the surrounding mining activity, if any.
- p) Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
- q) A study on the geological resources available shall be carried out and reported.
- r) A specific study on agriculture & livelihood shall be carried out and reported.
- s) Impact on ponds, rivers and other water bodies to be elaborated.
- t) Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
- u) The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and

  
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O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

9. I respectfully submit that the above said proposal was placed in the 387th State Level Environment Impact Assessment Authority (SEIAA) Meeting held on 05.08.2020 & 06.08.2020. The authority accepted the recommendations of SEAC and issued Terms of Reference with Public Hearing under schedule of project activity - 1 (a) - Mining of minerals - B1 category of EIA Notification 2006, as amended vide Letter No.SEIAA-TN/F.No.6976/SEAC/TOR-736/2020 Dated: 06.08.2020 for a period of three years from the date of issue. **(Annexure-2)**
10. I respectfully submit that the Public hearing was conducted by DEE, TNPCB, Tirunelveli headed by District Revenue Officer, Tirunelveli District along with Government Officials, project people and general public on 15.12.2020 at 10.00 a.m at Maniammai Mahal, Attrankarai Pallivasal Roazd, Radhapuram Taluk, Tirunelveli District with respect of the above said quarry. The Minutes of the Public hearing meeting were recorded both in Tamil and English sent vide TNPCB Lr.No.T2/TN PCB/ F.26097 /TNV/PH/2020/ dated: 05.01.2021 to SEIAA-TN.
11. I respectfully submit that the project proponent Thiru.S.Rajendiran has submitted the application online and submitted Environment Impact Assessment Report submitted on 13.01.2021 for seeking Environmental Clearance for Rough Stone, Gravel and Jelly quarry over an extent of 4.98.56 Ha at S.F.No. 191/1(P) & 194/B(P) of Kasthuriengapuram Part-II Village, Radhapuram Taluk, Tirunelveli District.
12. I respectfully submit that the above said proposal seeking Environmental Clearance was placed in the 200<sup>th</sup> SEAC-TN Meeting held on 11.02.2021. Based on the presentation made and documents furnished by the project proponent, SEAC decided the following:
- To seek the Member Secretary/SEIAA-TN to write to the Director General of Mines Safety regarding the complaints received by the committee against the Proponent.

  
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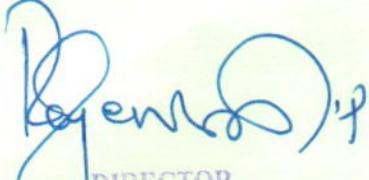
- ii. To assess the present status of the project site by making an on - the - spot inspection of the site by the sub-committee constituted by the SEAC.
- iii. Proponent shall submit the compliance report for the earlier EC issued to this project site.
- iv. On receipt of the compliance report from the proponent the subcommittee of the SEAC will inspect the site. Based on the compliance of the earlier EC and inspection report of the sub-committee, the SEAC will decide the further course of action.

13. I respectfully submit that, a Sub-Committee comprising of the SEAC Members constituted to inspect and study the field conditions for the Proposal seeking Environmental Clearance for the existing Rough stone, Jelly & Gravel quarry by Thiru.S.Rajendran in S.F.No.191/1(P) and 194/1(P) (New-194/1B(P)) of Kasthuriengapuram Part-II Village, Thisayanvilai Taluk, Tirunelveli District, Tamil Nadu. In this connection, the project site was inspected by the sub- committee on 07.03.2021.

#### Sub-Committee Observations

The Sub-Committee held detailed discussions with the proponent present and assessed the prevailing site conditions to collect the factual information and took photographs of the salient features of the site to get the first-hand information.

- a) There is no quarrying operation during the visit.
- b) The fencing was done with the warped wires.
- c) The green belt around mines, there are saplings that have been planted very recently within a week's time.
- d) It was observed that there is a mine adjacent to the mine of Mr. Rajendiran and he informed that it belongs to another person. There is a pacca road for transporting the mined-out minerals existing within the mine.
- e) There is no space of 7.5m each from the boundary of each mine.
- f) The proponent informed that the AD (Mines) has visited about six months back and reported that no excess quantity has been mined out from his mine than the approved quantity. The proponent was instructed to get the letter from AD (Mines) to this effect.

  
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### Sub-Committee Recommendations

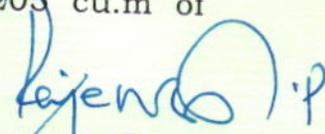
- a) Miyawaki scheme of plantation needs to be made surrounding the mine for a minimum width of 7.5m
- b) The road leading to the mine should be made bitumen topped in order to reduce the fugitive emission.
- c) After receiving the letter from AD (Mines) the SEAC would decide on whether the excess quantity mined out or not.
- d) All the conditions stipulated in the ECs need to be scrupulously followed both in spirit as well as in terms of implementation.

#### **(Annexure-3)**

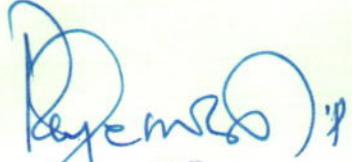
14. I respectfully submit that the inspection report of the sub-committee was placed in the 209<sup>th</sup> SEAC meeting held on 09.04.2021. However, since the documents from AD mines, Tirunelveli for the quantity of minerals mined out and the actual depth of mining have not been received from the proponent by the SEIAA office, the discussion on this project is deferred to one of the ensuing meeting after the receipt of the same.
15. I respectfully submit the project proponent has furnished the above said details to SEIAA-TN on 19.03.2021 and SEAC Sub - Committee reported that the AD mines has visited about six months back and reported vide Lr.No.Rc.No.M1/27169/2018 dated 18.03.2021 that no excess quantity has been mined out from his mine than the approved quantity.

#### **(Annexure-4)**

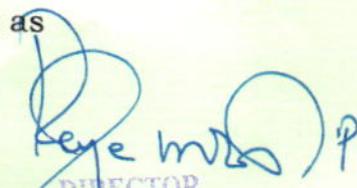
16. In view of the above the proposal was again placed in 212<sup>th</sup> SEAC held on 04.05.2021. The SEAC decided to recommend the project proposal to SEIAA for grant of Environmental Clearance subject to the following conditions in additions to standard conditions stipulated by MoEF&CC;
  - a) Restricting the maximum depth of mining up to 65 m (1m of Gravel, 4m of Weathered Rock, & 60m of rough stone) considering the environmental impacts due to the mining, safety of the working personnel and following the principle of the sustainable mining and the same was accepted by the proponent. Consequently, the maximum minable quantities of 15,270 cu.m of Gravel, 56,336 cu.m of Weathered Rock & 12,29,205 cu.m of rough stone are permitted for mining over five years.

  
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- b) The proponent shall form the proper benches as per the approved mining plan during the operation of the quarry considering the hydro-geological regime of the surrounding area as well as for safe mining.
- c) The Proponent should install cautionary board at the entry and important locations of the mining site displaying caution notice to the public about the danger of the entering the mining lease.
- d) The Project Proponent should not carry out mining below the ground water table without the NoC/ permission from the Central Ground Water Authority.
- e) Fugitive emission measurements should be carried out during the mining operation and the report on the same may be submitted to SEIAA once in six months.
- f) The Proponent shall ensure that the Noise level is monitored during mining operation at the project site and adequate noise level reduction measures undertaken.
- g) The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
- h) Greenbelt needs to be developed in the periphery of the mines area so that at the closure time the trees would have grown well.
- i) Ground water quality monitoring should be conducted once every six months and the report should be submitted to TNPCB.
- j) After mining is completed proper leveling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
- k) The Project proponent shall after ceasing mining operations. Undertake re- grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora & fauna etc.
- l) Proper barrier to reduce noise level dust pollution and to hold down any possible fly material (debris) should be established by providing greenbelt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.

  
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- m) The operation of the quarry should not affect the agriculture activities & water bodies near the project site and a safety distance of 50m from the water body should be left vacant without any mining activity.
- n) Transportation of the quarried materials shall not cause any hindrance to the Village people or damage to the existing Village road.
- o) The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
- p) The proponent shall develop an adequate greenbelt with native species on the periphery of the mine lease area before the commencement of the mining activity in consultation with DFO of the concerned district/agriculture.
- q) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
- r) Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation. If the project site attracts the NBWL clearance.
- s) To ensure safety measures along the boundary of the quarry site. Security guards are to be posted during the entire period of the mining operation.
- t) The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
- u) As per the MoEF&CC Office Memorandum F.No .22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities as proposed in the CER and furnish the same before placing the subject to SEIAA.
- v) All the condition imposed by the Deputy Director. Geology & Mining. Tirunelveli District in the mining plan approval Lr. Rc.No. MI/ 27169/ 2018 D: 13.05.2019 and the precise area communication Lr. Rc..No. MI/ 27169/ 2018 D: 08.04.2019 should be strictly followed.
17. I respectfully submit the proposal was placed in the 446<sup>th</sup> Authority meeting held on 18.06.2021 & 19.06.2021. After detailed discussion, the Authority unanimously accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as

  
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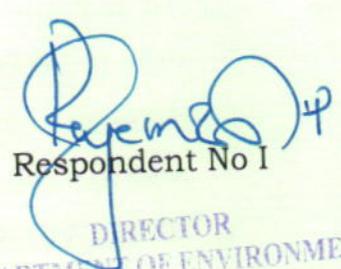
recommended by SEAC & normal condition in addition to the following condition vide this office Lr.No.SEIAA-TN/F.No.6976/1(a)/EC.No: 4675/2021 dated:05.07.2021 for the period of five from the date of execution of mining lease. **(Annexure-5)**

- i. As per the MoEF&CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP, mentioning all the CER activities for Rs.1.98 lakh towards developing drinking water facilities in to Kasthurirangapuram Govt. School as committed. All the CER activity shall be carried out before obtaining CTO from TNPCB.
- ii. As committed in the public hearing compliance, the proponent shall ensure that the Job opportunity shall be mainly given to the local public for working in the mines.

18. I humbly submit that the Authority has considered all aspects and inspections were made and only after thorough scrutiny and after proper application of mind by the SEAC and the Authority, the impugned Environment clearance was granted to the 3<sup>rd</sup> Respondent proponent.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the above mentioned facts and dismiss the Appeal and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.

Solemnly affirmed at Chennai  
On this 10<sup>th</sup> day of December 2021  
& signed his name in my presence

  
Respondent No 1

DIRECTOR  
DEPARTMENT OF ENVIRONMENT  
CHENNAI - 600 015.

Before me

  
Assistant Environmental Engineer  
State Level Environment Impact Assessment Authority-Tamilnadu  
Third Floor, Panagal Maligai  
Saidapet, Chennai - 600 015

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Dr. H.MALLESHAPPA, I.F.S.,  
MEMBER SECRETARY



3rd Floor, PanagalMaaligai,  
No.1 Jeenis Road, Saidapet,  
Chennai-15.

Lr. No. SEIAA, TN/F.No. 628/EC/1(a)/208/2012 dated: 10.04.2013

To  
Thiru S.R. Rajendran,,  
13-43A, Preetha Bhavan,  
Pathivilai, Chithral PO  
Kanyakumari PO - 629 151

Sir,

Sub: SEIAA, TN -Proposed Rough Stone Quarrying at S.F No. 191/1, Kasthurirangapuram Village, Radhapuram Taluk, Tirunelveli District by Thiru S.R. Rajendran,- Environmental Clearance - Reg.

Ref: 1. Your Application for Environmental Clearance dt: 08.11.2012 & 28.01.2013  
2. Presentation details made before the SEAC on 22.03.2013  
3. Minutes of the SEIAA meeting held on 10.04.2013.

1. Preamble:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for Rough Stone Quarrying at S.F No. 191/1, Kasthurirangapuram Village, Radhapuram Taluk, Tirunelveli District. The mine lease area of 4.98.01 ha. The proposed mining area is reported as lying in Latitude - 08°16'30.55" N, Longitude 77°46'55.35" E, in Topo Sheet No.58/H-15.

No forest land is involved. No sensitive water bodies, bio-spheres, national parks, sanctuaries are located within 10 km radius as reported. There is no village within 500 metre of the project site as reported. Mine working will be open cast semi-mechanised mining and is proposed upto a depth of 22 metres. The production would be 696274 cu.m of Rough Stone & 82080 cu.m of Top Soil over a period of 5 years. Water requirement of 1.2 KLD for drinking purposes will be sourced through local panchayat and 3.6KLD required for dust suppression and green belt will be sourced from nearby water bodies. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Tirunelveli District vide Rc. M1/34495/2012 dated 28.01.2013. The precise area communication has been approved by the District Collector, Tirunelveli in letter M1/34495/2012 dated 10.12.2012. There is no State or National boundaries within 15 km radius as reported. The project cost is Rs.24.00 lakhs. EMP cost is Rs.3.30 lakhs.

MEMBER SECRETARY,  
SEIAA-TN

12/04/13

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The proposal was considered and examined by the SEAC on the directions of the Hon'ble Supreme Court on bringing all mines within the fold of prior EC, irrespective of their Mining Lease (ML) size. Thus the present proposal, though of less than 5 ha lease area (and hence not covered under the EIA Notification 2006) was appraised based on the project documents furnished and the explanation made before the Committee on 22.03.2013. The SEAC has recommended for the grant of environmental clearance for the said Rough Stone quarry project.

The proposal was placed before the SEIAA in its 68<sup>th</sup> meeting and the Authority considered the proposal and noted that the size of the mine, production rate, the mineral mined and the eco-sensitivity of the area are such that the operation of the mine will have negligible impact on the surroundings and as such the project deserved to be granted the blanket clearance subject to the mines less than 5 ha area brought under the EC regime on the directions from Hon'ble Supreme Court and hence decided to grant environmental clearance to the said project. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

### 2. Conditions to be Complied before commencing mining operations:-

- i. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Bangalore.
- ii. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- iii. Copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/Panchayat union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

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- iv. Provision shall be made for the housing of construction labour nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. The proponent shall ensure that First Aid Box is available at site.

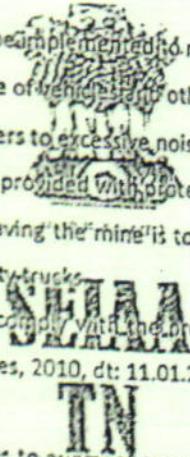
**3. Specific Conditions:**

- i. The environmental clearance will be coterminous with the mine lease period, however limited to a maximum period of 5 (five) years from the date of issue.
- ii. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- iii. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- iv. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- v. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- vi. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM10) and NOX in the ambient air within the core zone shall be monitored periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site. The Circular No. J-20012/1/2005-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry [www.envfor.nic.in](http://www.envfor.nic.in) shall also be referred to in this regard for its compliance.
- vii. Necessary allocation of funds for Implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Bangalore.
- viii. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

*[Handwritten Signature]*  
12/1/13

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- ix. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
  - x. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
  - xi. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
  - xii. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
    - Roads shall be graded to mitigate the dust emission.
    - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
  - xiii. The following measures are to be implemented to reduce Noise Pollution
    - Proper and regular maintenance of vehicles and other equipment
    - Limiting time exposure of workers to excessive noise.
    - The workers employed shall be provided with protection equipment and earmuffs etc.
    - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
  - xiv. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
  - xv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
  - xvi. Permission from the competent authority should be obtained for drawal of ground water, if any, required for this project.
  - xvii. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
  - xviii. The following measures are to be adopted to control erosion of dumps:-
    - Retention/ toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.



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- vi. The proponent shall maintain the village road through which transportation of mineral is carried out at its own cost. The road shall be bi-laned to the extent required.
- vii. Quarrying should be such that it does not deplete the biodiversity as a corollary to their intervention in the ecology of their area of activity.
- viii. PC is given only on the formal records documents and details furnished by the Proponent particularly in respect of
  - Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary
  - No structure is located within 500 m from the quarry site boundary.
- ix. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personal protective measures such as masks, gloves, etc.
- x. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purposes. Year wise expenditure should be reported to the Ministry of Environment and Forests, Regional Office located at Bangalore.
- xi. The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project proponent should extend full cooperation to the officer (s) of the Regional Office by furnishing data/information/monitoring reports.
- xii. The project proponent shall submit quarterly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiii. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as

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*[Handwritten Signature]*

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- xix. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCCB.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- xxii. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- xxiii. No tree-felling shall be done in the leased area except only with the permission from competent Authority.

**4. General Conditions:**

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- iii. No change in the calendar plan including excavation, quantum of mineral should be made.
- iv. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bridges structures adjacent private land, streams river lake etc.
- v. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision insurance thereof shall be strictly followed.
- vi. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road.

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*[Signature]*  
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- prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xv. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
  - xvi. All necessary statutory clearances shall be obtained before start of mining operations
  - xvii. Mining shall be limited to 7 AM to 5 PM only. The loading shall not be done during night hours.
  - xviii. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
  - xix. No wildlife habitat will be infringed.
  - xx. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable.
  - xxi. Parking of vehicles should not be made on public places
  - xxii. Transpiration of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
  - xxiii. Any change in mining area, SF numbers, tailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended from time to time)
  - xxiv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
  - xxv. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
  - xxvi. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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- xxvii. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxviii. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xxix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for Protection of Child Right Rules, 2006 and rules made there under and also any other orders issued by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- xxx. Hill area conservation Authority (Approval) where ever necessary shall be obtained before commencing the quarrying operation.
- xxxi. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

**SEIAA**  
**TN**

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Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Chief Conservator of Forests, Ministry of Environment & Forests, (S2) Kendriya Sadan, IV Floor, E&F Wings, 17th Main Road, Koramangala II Block, Banagalore-560034
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tirunelveli District
8. The Controller of Geology and Mines, Guindy, Chennai-32
9. E Division, Ministry of Environment & Forests, Parivaran Bhawan, New Delhi.
10. Spare.



Thiru.R.VIJAYABASKARAN, ME,M.B.A.,  
MEMBER SECRETARY (i/c)

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,  
No.1 Jeenis Road, Saidapet,  
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

**TERMS OF REFERENCE (ToR)**

**Lr No.SEIAA-TN/F.No.6976/SEAC/TOR-736/2020 Dated: 06.08.2020**

To

Thiru.S.Rajendran  
No.13-85/43, Pathitta Villai  
Chitharal post  
Kanniyakumari District - 629 151

Sir / Madam,

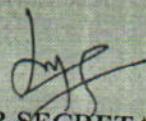
**Sub:** SEIAA, Tamil Nadu – Terms of Reference (ToR) for the proposed Rough Stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.No. 191/1(P) & 194/1B(P) in Kasthuriengapuram Pit-II Village, Radhapuram Taluk, Tirunelveli District, Tamil Nadu by Thiru. S.Rajendran under project category – “B1” and Schedule S.No. 1(a) – ToR issued along with Public Hearing- preparation of EIA report –Regarding.

- Ref:** 1. Online proposal No.SIA/TN/MIN/39991/2019 Dated: 25.07.2019  
2. Your application submitted Terms of Reference dated: 29.07.2019  
2. Minutes of the 135<sup>th</sup> SEAC Meeting held on 06.09.2019  
3. Minutes of the 387<sup>th</sup> SEIAA Meeting held on 05.08.2020 & 06.08.2020

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.

The proponent, Thiru. S.Rajendran has submitted application for ToR on 29.07.2019, in Form-I, Pre- Feasibility report for the Rough Stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.No. 191/1(P) & 194/1B(P), Kasthuriengapuram Pit-II Village, Radhapuram Taluk, Tirunelveli District, Tamil Nadu.

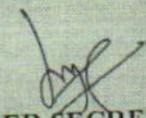


  
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The project proposal was placed in the 135<sup>th</sup> SEAC meeting held on 06.09.2019. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

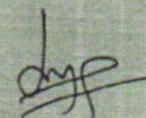
1. A detailed study of the lithology of the mining lease area shall be furnished.
2. Details of village map, "A" register and FMB sketch shall be furnished.
3. The proposal for green belt activities shall be furnished.
4. The Socio economic studies should be carried out within 10km buffer zone from the mines.
5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report.
6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
7. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
8. The proponent conducts Hydrology study report from recognised Anna University, IIT, etc. and furnished the report along with EIA report.
9. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
10. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
11. Ground water quality monitoring should be conducted for one month and the report shall furnish in the EIA report.
12. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
13. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.



  
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14. Quarrying operation was already been carried out in the portion of the mining lease area. Hence, the proponent is requested to obtain the following details from the AD, mines, Tirunelveli that
- What was the period of the operation and stoppage of the earlier mines?
  - Quantity of minerals mined out.
  - Depth of mining
  - Name of the person already mined in that leases area.
15. The EIA study report shall include the surrounding mining activity, if any.
16. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
17. A study on the geological resources available shall be carried out and reported.
18. A specific study on agriculture & livelihood shall be carried out and reported.
19. Impact on ponds, rivers and other water bodies to be elaborated.
20. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
21. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
- The proposal was placed before the 387<sup>th</sup> Authority meeting held on 05.08.2020 & 06.08.2020. After detailed discussion the Authority decided to issue Terms of Reference (ToR) with Public Hearing, subject to the following specific conditions as well as conditions recommended by SEAC in addition to the points mentioned in the standard terms of reference for conducting environment impact assessment study for non-coal mining projects and information to be included in EIA/EMP report issued by the MoEF& CC.
- Details of study on social impact, including livelihood of local people.
  - A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
  - Reserve funds should be earmarked for proper closure plan.



  
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4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan

**A. STANDARD TERMS OF REFERENCE**

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/

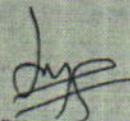


  
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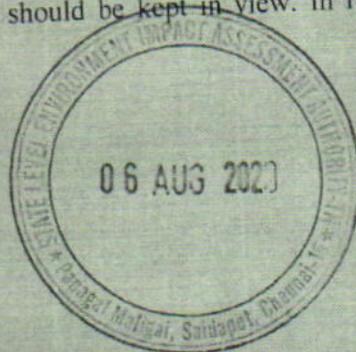
conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

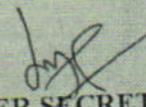
- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of Net Present Value (NPV) and Compensatory Afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.



  
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- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker



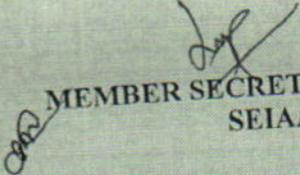
  
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- sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be



- assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
  - 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
  - 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
  - 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
  - 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
  - 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
  - 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas



  
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- (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
  - 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
  - 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
  - 38) Detailed Environmental Management Plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
  - 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
  - 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
  - 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
  - 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
  - 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
  - 44) Besides the above, the below mentioned general points are also to be followed:-
    - a) Executive Summary of the EIA/EMP Report
    - b) All documents to be properly referenced with index and continuous page numbering.
    - c) Where data are presented in the Report especially in Tables, the period in which the



- data were collected and the sources should be indicated.
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
  - e) Where the documents provided are in a language other than English, an English translation should be provided.
  - f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
  - g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
  - h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
  - i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
  - j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

**In addition to the above, the following shall be furnished:-**

**The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:**

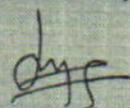
- 1) Project name and location (Village, District, State, Industrial Estate (if applicable)).



*[Signature]*  
MEMBER SECRETARY  
SEIAA-TN

- 2) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 3) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 4) Capital cost of the project, estimated time of completion.
- 5) The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
- 6) A detailed study of the lithology of the mining lease area shall be furnished.
- 7) Details of village map, "A" register and FMB sketch shall be furnished.
- 8) Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
- 9) Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
- 10) EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
- 11) Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
- 12) The EIA study report shall include the surrounding mining activity, if any.
- 13) Modeling study for Air, Water and noise shall be carried out in this field and incremental increase in the above study shall be substantiated with mitigation measures.
- 14) A study on the geological resources available shall be carried out and reported.
- 15) A specific study on agriculture & livelihood shall be carried out and reported.
- 16) Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
- 17) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./ private land, status of is acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest , eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- 18) Baseline environmental data - air quality, surface and ground water quality, soil

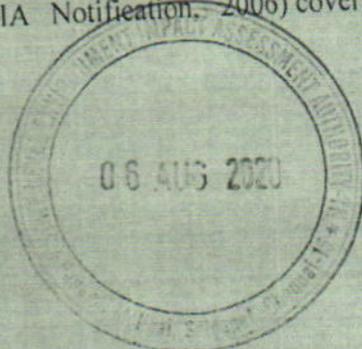


  
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- characteristic, flora and fauna, socio-economic condition of the nearby population
- 19) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
  - 20) Likely impact of the project on air, water, land, flora-fauna and nearby population
  - 21) Emergency preparedness plan in case of natural or in plant emergencies
  - 22) Issues raised during public hearing (if applicable) and response given
  - 23) CER plan with proposed expenditure.
  - 24) Occupational Health Measures
  - 25) Post project monitoring plan

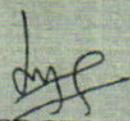
Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
  - b. All documents may be properly referenced with index, page numbers and continuous page numbering.
  - c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
  - d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
  - e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the



proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

- The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance
- The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29<sup>th</sup> August, 2017.

  
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Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC, Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. The District Collector, Tirunelveli District
7. Stock File.



INSPECTION REPORT

OF

THE PROPOSAL SEEKING ENVIRONMENTAL CLEARANCE FOR PROPOSED ROUGH STONE, JELLY & GRAVEL QUARRY LEASE OVER AN EXTENT OF 4.98.56HA AT S.F.NOs. 191/1(P) AND 194/1(P) (New-194/1B(P)) OF KASTHURIRENGAPURAM PART-II VILLAGE, THISAYANVILAI TALUK, TIRUNELVELI DISTRICT, TAMIL NADU BY THIRU. S. RAJENDRAN

DATE OF INSPECTION: 07.03.2021(Sunday)

SUBMITTED BY

Dr.S.Mohan, Chairman, SEAC-TN

Thiru. B. Sugirtharaj Koilpillai, Member, SEAC-TN

Thiru T. Murugu Subramanian, Member, SEAC-TN

.04.2021

## 1.0 PREAMBLE

**THE PROPOSAL SEEKING ENVIRONMENTAL CLEARANCE FOR PROPOSED ROUGH STONE JELLY & GRAVEL QUARRY LEASE OVER AN EXTENT OF 4.98.56HA AT S.F.NOs. 191/1(P) AND 194/1(P) (New-194/1B(P)) OF KASTHURIENGAPURAM PART-II VILLAGE, THISAYANVILAI TALUK, TIRUNELVELI DISTRICT, TAMIL NADU BY THIRU. S. RAJENDRAN**

(SIA/TN/MIN/59829/2019, dated: 12.01.2021)

The SEAC noted the following:

1. The project proponent, Thiru. S.Rajendran has applied for Environmental Clearance for the proposed Rough stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.Nos. 191/1(P) and 194/1(P) (New-194/1B(P)) of Kasthuriengapuram Part-II Village, Thisayanvilai Taluk, Tirunelveli District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
3. ToR was issued by SEIAA-TN vide Lr.No.SEIAA-TN/F.No.6976/ SEAC/TOR-736/2020 dated 06.08.2020
4. Public hearing conducted on 15.12.2020. The Minutes of the Public hearing received from TNPCB vide Lr.No.T2/TNPCB/F.26097/TNV/PH/2020/dated: 05.01.2021
5. The project proponent submitted EIA report to SEIAA-TN on 13.01.2021.
6. Complaints have been received against the proponent
7. The production for the five years in total quantity of recoverable as 1229205m<sup>3</sup> of Rough stone and 56336m<sup>3</sup> of Weathered Rock and 15270m<sup>3</sup> Gravel for depth of mining is 65m below ground level.

The salient features of the sand quarry are

- Existing pit dimension Pit1: 137m X 30m X 12m BGL  
Pit2: 175m X 135m X 14m BGL
- Earlier Environmental Clearance Issued by SEIAA-TN vide Lr.No.SEIAA/TN.F.No.628/EC/1(a)/208/2012, Dated: 10.04.2013. The production quantity of 696274cu.m of Rough stone & 82080cu.m of Topsoil for the period of 5 years, depth of mining is approved 22m.
- As per AD mines letter Rc.No.M1/27169/2018, dated: 05.11.2020 stating that
  1. The earlier lease period 06.06.2013 to 05.06.2018
  2. Quantity minerals mined out- 367134cu.m of Rough stone & 12666cu.m of Gravel

3. Depth of mining: 15m

- Proposed Ultimate pit dimension-315m X 136m X 65m
- The mining plan approved by Deputy Director, Geology and Mining Department, Tirunelveli District vide letter Rc.No.M1/27169/2018 dated: 08.04.2019.
- Mining method: Opencast Semi Mechanized method.
- The ground water table is 73m below ground level
- The project cost is Rs.99.04Lakhs

This proposal was presented by the consultant during the 200<sup>th</sup> meeting of the SEAC held on 11.02.2021. The SEAC decided to make site inspection by a subcommittee to assess the present status of the site and environmental conditions prevailing in the project site. As per the decision of the 200<sup>th</sup> meeting, a sub-committee with the following members was constituted to make an on-the -spot inspection of the above project site to assess the present status of the site.

1. Dr.S.Mohan, Chairman, SEAC-TN
2. Thiru. B. Sugirtharaj Koilpillai, Member, SEAC-TN
3. Thiru T. Murugu Subramanian, Member, SEAC-TN

Accordingly, the site located in Rough stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.Nos. 191/1(P) and 194/1(P) (New-194/1B(P))of Kasthuriengapuram Part-II Village, Thisayanvilai Taluk, Tirunelveli District, Tamil Nadu with the co-ordinates as below was inspected by the sub-committee on 07.03.2021(Sunday).

Point No	Latitude	Longitude
1	08°16'21" N	77°46'47" E
2	08°16'25" N	77°46'48" E
3	08°16'25" N	77°46'49" E
4	08°16'24" N	77°46'58" E
5	08°16'19" N	77°46'58" E
6	08°16'20" N	77°46'53" E
7	08°16'19" N	77°46'52" E
8	08°16'20" N	77°46'51" E
9	08°16'20" N	77°46'49" E
10	08°16'20" N	77°46'48" E



<b>PLATE NO: 1B</b>	
DATE OF SURVEY : 25.04.2019	
<b>APPLICANT:</b> THIRU. RAJENDRAN, S/o. SRIDHARAN, No 3-85/43, PATHITTA VILLA, CHITHARAL POST, KANNIYAKUMARI DISTRICT	
<b>QUARRY LEASE APPLIED AREA:</b> S.F.NOS : 191/1(P) & 194/1(P) (NEW-194/18(P)) EXTENT : 4.98.56 Hrs. VILLAGE : KASHURIENGAPURAM PART-II, TALUK : THISAYANVELAI, DISTRICT : TIRUNELVELLI	
<b>INDEX</b>	
TOPO SHEET NO	: 58 H/ 15
LATITUDE	: 08°16'19"N to 08°16'25"N
LONGITUDE	: 77°46'42"E to 77°46'58"E
Q.L APPLIED AREA	<input type="checkbox"/>
500M RADIUS	<input type="checkbox"/>
1KM RADIUS	<input type="checkbox"/>
APPROACH ROAD	<input type="checkbox"/>
PANCHAYAT ROAD	<input type="checkbox"/>
<b>SATELLITE IMAGE</b>	
SCALE 1: 10,000	

During this inspection the committee was also accompanied by

1. Thiru. S. Rajendran, Proponent
2. Thiru Sugu, Another proponent of the nearby Mine

#### **Sub-Committee Observations**

The Sub-Committee held detailed discussions with the officers present and assessed the prevailing site conditions to collect the factual information and took photographs of the salient features of the site to get the first-hand information. The photographs of the site taken at the time of site visit are presented in Annexure 1.

1. There is no quarrying operation during the visit.
2. The fencing was done with the warped wires.
3. The green belt around mines is not existing, however, there are saplings that have been planted very recently within a week's time.

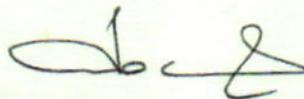
4. It was observed that there is a mine adjacent to the mine of Mr. Rajendran and he informed that it belongs to another person. There is a pacca road for transporting the mined-out minerals existing within the mine. Both mines are merged and looks like a single mine.
5. There is no space of 7.5m each from the boundary of each mine has not been left out.
6. The proponent informed that the AD(Mines) has visited about six months back and reported that no excess quantity has been mined out from his mine than the approved quantity. The proponent was instructed to get the letter from AD(Mines) to this effect and submit the same to the Chairman SEAC as well as to the SEIAA office

**Sub committee Recommendations**

1. Miyawaki scheme of plantation needs to be made surrounding the mine for a minimum width of 7.5m
2. The road leading to the mine should be made bitumen topped in order to reduce the fugitive emission.
3. After receiving the letter from AD(Mines) the SEAC would decide on whether the excess quantity mined out or not.
4. All the conditions stipulated in the ECs need to be scrupulously followed both in spirit as well as in terms of implementation

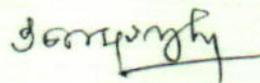
**SIGNATURE SUB-COMMITTEE MEMBER**

Dr. S. Mohan, Chairman, SEAC-TN



Thiru. B. Sugirtharaj Koilpillai, Member, SEAC-TN

Thiru T. Murugu Subramonian, Member, SEAC-TN



Annexure I

Pictures taken during the site visit on 07-03-2021









From

Thiru.A.Arumuganainar, M.Sc.,  
Joint Director /  
Assistant Director (i/c),  
Geology and Mining,  
Tirunelveli

To

The Chairperson,  
SEIAA, Tamil Nadu,  
3<sup>rd</sup> Floor, Panagal Maligai,  
No.1, Jeenis Road,  
Saidapet, Chennai - 15.

Rc.No.M1/27169/2018, dated. .03.2021

Sir,

Sub:- Mines and Minerals - Minor Minerals - Roughstone,  
Jelly and Gravel - Tirunelveli District - Radhapuram  
Taluk (Currently Tisayanvilai Taluk) -  
Kasthurirengapuram Part - II Village - SF.No.191/1-  
over an extent of 4.98.0 hectares of patta land -  
Quarry lease application preferred by  
Thiru.S.Rajendran - Certain particulars requested for  
obtaining Environmental Clearance - furnished -  
reg.

- Ref: 1) Quarry lease application preferred by  
Thiru.S.Rajendran, dated.10.07.2018.
- 2) Ministry of Environment and Forest, Government  
of India, Office Memorandum No.L-  
11011/47/2012-IA-11(M), dated.18.05.2012.
- 3) Precise area communication Notice in  
Rc.No.M1/27169/2018, dated.08.04.2019.
- 4) Mining Plan approval letter in  
Rc.No.M1/27169/2018, dated.13.05.2019.
- 5) Letter dated.17.03.2021 received from the  
applicant.

\*\*\*\*\*

Thiru.S.Rajendran, Kanniyakumari District has preferred on  
application for grant of quarry lease for quarrying Roughstone, Jelly  
and Gravel over an extent of 4.98.0 hectares of patta land in

SF.Nos.191/1 and 194/1 of Kasthuriengapuram Part - II Village, Radhapuram Taluk (Currently Tisayanvilai Taluk), Tirunelveli District for a period of 5 years under Rule 19 (1) of Tamil Nadu Minor Mineral Concession Rules, 1959 vide reference 1<sup>st</sup> cited.

2) The quarry lease application preferred by the applicant Thiru.S.Rajendran for grant of quarry lease for quarrying Roughstone, Jelly and Gravel in the subject area has been considered for grant for a period of 5 years and precise area communicated over an extent of 4.98.5 hectares of patta lands in SF.Nos.191/1 and 194/1 of Kasthuriengapuram Part - II Village, Tisayanvilai Taluk, Tirunelveli District.

3) The Mining Plan submitted by Thiru.S.Rajendran for quarrying Roughstone has been approved vide this office letter in Rc.No.M1/27169/2018, dated.13.05.2019 for obtaining Environmental Clearance as per the Rule 41 and 42 of Tamil Nadu Minor Mineral Concession Rules, 1959.

4) With respect to the reference 4<sup>th</sup> cited above, the following details furnished as per this office records.

"Earlier the lease was granted vide proceedings of the District Collector in Rc.No.M2/34495/2012, dated.06.06.2013 for a period of 5 years upto 05.06.2018. The following quantity of Minerals were quarried to the existing above quarry lease.

Existing Proceedings No and Date	SF.No & Extent (in hecets.)	Quantity in cbm			Difference (excess quarrying)
		Permitted Qty in Environmental Clearance	Transport permit issued	Removed as per pit measurement	
M2/34495 2012, dated. 06.06.2013, 5 years upto 05.06.2018	191/1 - 4.98.0	Roughstone - 6,96,274 cbm and Topsoil - 82,080 cbm = Total 7,78,354 cbm	Rough stone - 3,67,134 cbm, Gravel - 12,666 cbm = Total - 3,79,800 cbm	Roughstone & Gravel - 3,74,400 cbm	Nil

5) As per the records of this office Thiru.S.Rajendran had not quarried roughstone & Gravel in excess to the quantity permitted in the corresponding environmental clearance as per the reference second cited. Therefore, appropriate actions may be taken regarding the disposal of the proposals of the above said individual.

*to computer* 18/03/2021  
For Joint Director/  
Assistant Director (i/c),  
Geology and Mining,  
Tirunelveli



THIRU. K.V. GIRIDHAR, I.F.S.,  
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU

3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai-15.

Phone No. 044-24359973

Fax No. 044-24359975

**ENVIRONMENTAL CLEARANCE**

**Lr.No.SEIAA-TN/F.No.6976/1(a)/EC.No:4675/2021 dated:05.07.2021**

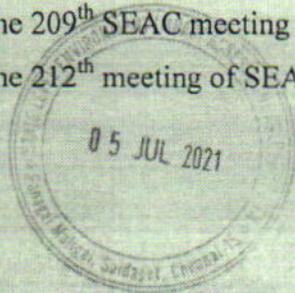
To

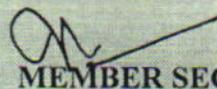
Thiru.S.Rajendran  
No.13-85/43, Pathitta Villai  
Chitharal post  
Kanniyakumari - 629 151

Sir/Madam,

**Sub:** SEIAA, TN – Rough stone, Gravel, Jelly quarry lease over an extent of 4.98.56 Ha at S.F.No. 191/1(P) & 194/1B(P) of Kasthuriengapuram Part-II Village, Radhapuram Taluk, Tirunelveli District, Tamil Nadu by Thiru.S.Rajendran – issue of Environmental Clearance – Regarding.

- Ref:**
1. Your application submitted Terms of Reference dated: 29.07.2019
  2. ToR issued by SEIAA-TN vide Lr. No. SEIAA -TN/ F.No.6976/ SEAC/TOR736/2020 dated 06.08.2020
  3. Public hearing conducted on 15.12.2020. The Minutes of the Public hearing received from TNPCB vide Lr.No.T2/TN PCB/ F.26097 /T N V/ PH / 2020/ dated: 05.01.2021.
  4. Online Proposal No. SIA/TN/MIN/59829/2021, dated 13.01.2021
  5. Project proponent submitted EIA Report to SEIAA-TN on 13.01.2021
  6. Minutes of the 200<sup>th</sup> meeting of SEAC held on 11.02.2021
  7. Site Inspection on 07.03.2021
  8. Minutes of the 209<sup>th</sup> SEAC meeting held on 09.04.2021.
  9. Minutes of the 212<sup>th</sup> meeting of SEAC held on 04.05.2021



  
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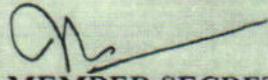
10. Minutes of the 446<sup>th</sup> Authority meeting held on 18.06.2021 & 19.01.2021

**Details of Minor Mineral Activity:-**

This has reference to your application 4<sup>th</sup> & 5<sup>th</sup> cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

Sl. No	Details of the proposal	Data furnished
1.	Name of the Owner/Firm	Thiru.S.Rajendran S/o. Sridharan No.13-85/43, Pathitta Villai Chitharal post Kanniyakumari - 629 151
2.	Type of quarrying (Savudu/Rough Stone/Sand/Granite)	Rough stone,Gravel, Jelly Quarry
3.	S.F No. Of the quarry site with area break-up	191/1(P) & 194/1B(P)
4.	Village in which situated	Kasthuriengapuram part-II
5.	Taluk in which situated	Radhapuram
6.	District in which situated	Tirunelveli
7.	Extent of quarry (in ha.)	4.98.56 Ha
8.	Period of quarrying proposed	5 Years
9.	Type of mining	Opencast semi Mechanized Mining.
10.	Production (Quantity in m <sup>3</sup> )	12,29,205 cu.m of Rough Stone and 15,270 cu.m of Gravel,56,336 cu.m of weathered rock
11.	Latitude & Longitude of all corners of the quarry site	08°16'19'' N to 08°16'25'' N 77°46'47'' E to 77°46'58'' E
12.	Topo Sheet No.	58 H/11, 12, 15 & 16
13.	ToR Issued	ToR issued by SEIAA-TN vide Lr. No. SEIAA-TN/ F.No.6976/ SEAC/TOR736/2020 dated 06.08.2020



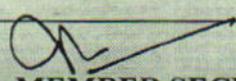
  
MEMBER SECRETARY  
SEIAA-TN

14.	Public Hearing details	Public hearing conducted on 15.12.2020. The Minutes of the Public hearing received from TNPCB vide Lr.No.T2/TN PCB/F.26097 /T N V/ PH / 2020/ dated: 05.01.2021.
15.	Man Power requirement per day:	24 Employees
16.	Precise area communication approved by the District Collector with date	Rc. No. M1/27169/2018 dated: 08.04.2019
17.	Mining Plan approved by the Deputy Director of Geology and Mining with date	Rc. No. M1/27169/2018 dated: 13.05.2019
18.	Water requirement: 1. Drinking & domestic purposes (in KLD) 2. Dust suppression & Green Belt (in KLD)	4.5 KLD 1.0 KLD Water tankers 2.5 KLD & 1.0 KLD Existing bore well
19.	Power requirement: a. Domestic Purpose b. Quarrying machineries:	TNEB 2,550 Litres of HSD for Gravel, 28,170 Litres of HSD for Weathered Rock, 6,14,603 Litres of HSD for Rough stone
20.	Depth of quarrying	65m BGL
21.	Depth of water table	58m-54m
22.	Project Cost (excluding EMP cost)	Rs. 93.94 Lakhs
23.	EMP cost	Rs. 5.10 Lakhs
24.	CER cost	Rs. 1.98 Lakhs
25.	AD mines 500m cluster letter	Rc.No.M1/27169/2018 dated: 20.05.2019
26.	VAO certificate regarding 300m radius	Letter dated:26.07.2019

**Validity:**

This Environmental Clearance is granted for the production in 12,29,205 cu.m of Rough Stone and 15,270 cu.m of Gravel, 56,336 cu.m of weathered rock for the period of 5 Years from the date of execution of the mining lease.

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Affidavit

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I Thiru.S.Rajendran S/o. Sridharan No.13-85/43, Pathitta Villai Chitharal post Kanniyakumari - 629 151, solemnly declare and sincerely affirm that:

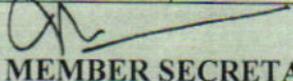
I have applied for getting Environment Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Rough stone, Gravel, Jelly quarry lease over an extent of 4.98.56 Ha at S.F.No. 191/1(P) & 194/1B(P) of Kasthuriengapuram Part-II Village, Radhapuram Taluk, Tirunelveli District, Tamil Nadu, Tamilnadu State.

1. We swear to state and confirm that within 10km radius of the quarry site, we have applied for environmental clearance, none of the following is situated
  - a. Protected areas notified under the wild life (Protection) Act, 1972
  - b. Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act 1974.
  - c. Eco-Sensitive areas as identified by the Forest Dept/ State Govt
  - d. Karnataka Interstate boundary is located about 6.65km on the northern sides from the proposed site.
  - e. International boundaries within 10km radius from the boundary of the proposed site.
2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities in addition to CSR and EMP.

CER Activity	Project Cost (Rs) in lakhs	CER Cost 2.0% of project cost (Rs) in lakhs
Developing drinking water facilities in to Kasthuriengapuram Govt School	99.04	1.98
Total cost Allocation	99.04	1.98

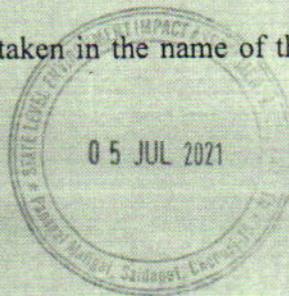
3. There are quarries located within 500m radius from the periphery of our quarry.  
Proposed quarries

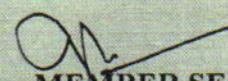
Abandoned Quarry						
S.No	Name of the Owner	Name of the	Village and Taluk	S.F.No.	Extent in	Lease Status
			05 JUL 2021			

  
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		Mineral			Ha	
1	C.Sugu	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	193(P),	3.53.0Ha	Non Operative
2	K.Rajendiran	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	190/2, Rough stone	4.98.0	Non Operative
Existing Quarry						
1	S.Rajendiran	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	181/1A(P) Rough stone	2.45.48	Operative
2	C.Sugu	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	193(P)	1.26.25	Operative
Proposed Quarry						
1	S.Rajendiran	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	191/1A(P), 194/3B Rough stone	4.98.56	Proposed
2	C.Sugu	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	192(P)	3.92.7	Proposed

4. There will not be any hindrance or disturbance to the people living on enroute/nearby my quarry site while transporting the mined out materials and due to quarrying activities.
5. There are no habitations/villages located within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my proposed quarry.



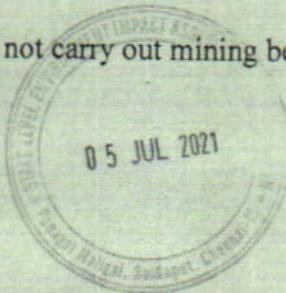
  
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8. The existing road from the main road to the quarry is in good condition and the same will be maintained and utilized for transportation of Rough Stone.
9. I will not engage any child labour in our quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipment will be provided to all the labourers working in our quarry.
11. No permanent structures, temples etc are located within 500m radius from the periphery of my quarry.
12. The quarrying activity has not yet commenced and it will be carried out only after obtaining environmental clearance

**Appraisal by SEAC:-**

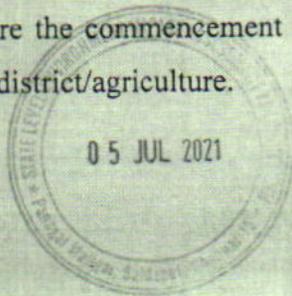
The proposal was placed for appraisal in this 212<sup>th</sup> meeting of SEAC held on 04.05.2021. Based on the presentation made and the documents furnished by the Project Proponent, SEAC decided to recommend the project proposal to SEIAA for grant of Environmental Clearance subject to the following conditions, in addition to standard conditions stipulated by the MoEF&CC:

1. Restricting the maximum depth of mining up to 65 m (1m of Gravel, 4m of Weathered Rock, & 60 m of rough stone) considering the environmental impacts due to the mining, safety of the working personnel and following the principle of the sustainable mining and the same was accepted by the proponent. Consequently, the maximum minable quantities of 15,270 cu.m of Gravel. 56336 cu.m of Weathered Rock, & 12,29,205 cu.m of rough stone are permitted for mining over five years.
2. The proponent shall form the proper benches as per the approved mining plan during the operation of the quarry considering the hydro-geological regime of the surrounding area as well as for safe mining.
3. The Proponent should install cautionary board at the entry and important locations of the mining site displaying caution notice to the public about the danger of the entering the mining lease.
4. The Project Proponent should not carry out mining below the ground water table without



  
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- the NoC/ permission from the Central Ground Water Authority.
5. Fugitive emission measurements should be carried out during the mining operation and the report on the same may be submitted to SEIAA once in six months.
  6. The Proponent shall ensure that the Noise level is monitored during mining operation at the project site and adequate noise level reduction measures undertaken.
  7. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
  8. Greenbelt needs to be developed in the periphery of the mines area so that at the closure time the trees would have grown well.
  9. Ground water quality monitoring should be conducted once every six months and the report should be submitted to TNPCB.
  10. After mining is completed proper leveling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
  11. The Project proponent shall after ceasing mining operations. Undertake re- grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora. fauna etc.
  12. Proper barrier to reduce noise level dust pollution and to hold down any possible fly material (debris) should be established by providing greenbelt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
  13. The operation of the quarry should not affect the agriculture activities & water bodies near the project site and a safety distance of 50m from the water body should be left vacant without any mining activity.
  14. Transportation of the quarried materials shall not cause any hindrance to the Village people or damage to the existing Village road.
  15. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
  16. The proponent shall develop an adequate greenbelt with native species on the periphery of the mine lease area before the commencement of the mining activity in consultation with DFO of the concerned district/agriculture.



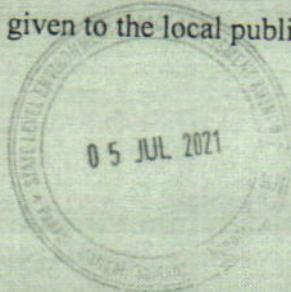
  
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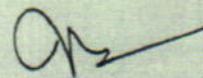
17. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
18. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation. If the project site attracts the NBWL clearance.
19. To ensure safety measures along the boundary of the quarry site. Security guards are to be posted during the entire period of the mining operation.
20. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
21. As per the MoEF&CC Office Memorandum F.No .22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities as proposed in the CER and furnish the same before placing the subject to SEIAA.
22. All the condition imposed by the Deputy Director. Geology & Mining. Tirunelveli District in the mining plan approval Lr. Rc.No. MI/ 27169/ 2018 D: 13.05.2019 and the precise area communication Lr. Rc..No. MI/ 27169/ 2018 D: 08.04.2019 should be strictly followed.

**Discussion by SEIAA and the Remarks:-**

The proposal was placed in the 446<sup>th</sup> Authority meeting held on 18.06.2021 & 19.06.2021. After detailed discussion, the Authority unanimously accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the following condition

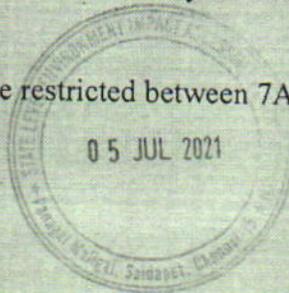
1. As per the MoEF&CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP, mentioning all the CER activities for Rs.1.98 lakh towards developing drinking water facilities in to Kasthuriengapuram Govt. School as committed. All the CER activity shall be carried out before obtaining CTO from TNPCB.
2. As committed in the public hearing compliance, the proponent shall ensure that the Job opportunity shall be mainly given to the local public for working in the mines.



  
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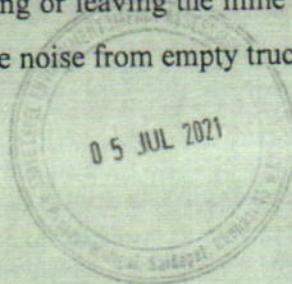
**Part-A: Conditions to be Complied before commencing mining operations:-**

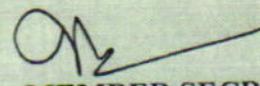
1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - I. The project has been accorded Environmental Clearance.
  - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - III. Environmental Clearance may also be seen on the website of the SEIAA.
  - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.



  
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12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
  - i. Roads shall be graded to mitigate the dust emission.
  - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution
  - i. Proper and regular maintenance of vehicles and other equipment
  - ii. Limiting time exposure of workers to excessive noise.
  - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
  - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.



  
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- v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous& other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.



A handwritten signature in black ink, appearing to be "A. S. Srinivasan".

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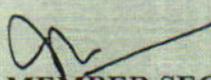
31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
34. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
35. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
36. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
37. Bunds to be provided at the boundary of the project site.
38. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
39. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
40. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
41. The Project Proponent shall provide solar lighting system to the nearby villages.
42. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
43. Safety equipments to be provided to all the employees.
44. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai

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45. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
46. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
47. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
48. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
49. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
50. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
51. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
52. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
53. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
54. All the commitment made by the project proponent in the proposal shall be strictly followed.
55. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
56. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/ 2016 ( M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 &

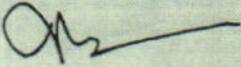
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M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

57. All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
58. The company shall stress upon the preventive aspects of occupational health.
59. A separate environment and safety management cell with qualified staff shall be set up before commissioning of construction activities and shall be retained throughout the lifetime of the industry, for implementation of the stipulated environmental safeguards.
60. A scientific site/ ecological rehabilitation and restoration plan on long term basis should be drawn to carryout restoration with native species and Bio diversity.
61. The Green/Blue plan should guide the restoration of the site. The rehabilitation/restoration plan should be submitted to SEIAA-TN within one month. If applicable.
62. The existing water bodies should not be disturbed to ensure sustainable environment for aquatic life forms.
63. The proponent should completely implement all environmental pollution control measures as detailed in the EIA report and in the additional report.
64. Avenue plantation wherever needed has to be carried out along the route for dust suppression.
65. The green belt developed for the prevention of dust pollution should not form a part of the larger green belt development envisaged in the EIA report.
66. Regular monitoring and check up for pulmonary and carcinogenic diseases to be carried out regularly, not only for the workers involved in the mines but also to the people in the villages adjoining the mines. Interaction with the Primary Health Centre & district medical officer should be on regular basis to monitor the incidence of the diseases if any and to provide suitable medical facility for the patients.
67. Monitoring of well water levels and water quality of the wells in the locations furnished in the EIA report shall be done during pre-monsoon and post monsoon period and results submitted to the Regional Office of MoEF, Chennai and SEIAA.
68. Monitoring of water quality and air quality in and around the project site in the selected monitoring points as mentioned in the EIA report shall be continued regularly involving Academic Institutions.
69. Hydro geological study including infiltration test shall be conducted by any reputed agency to estimate leachate quantity.

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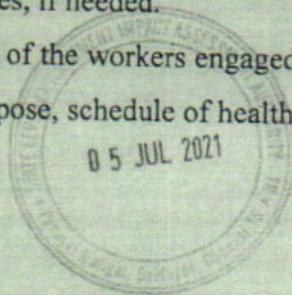
70. Regular medical check-up for mine workers and nearby residents around the project site involving community medical centre/NIMH shall be conducted.
71. As per norms, the health study should be conducted through competent/approved health organization and report submitted for one year.
72. The effective safe guard measures shall be provided to control particulate dust level in critical areas, transfer points and haul road within the mine area.
73. NOC from the State GWA for drawing ground water shall be obtained, if ground water table is intersected.
74. Green belt shall be provided as per norms of MoEF & CC, GOI, in consultation with local DFO.
75. All the recommendations made in the EIA report of the project shall be effectively implemented.
76. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of the mine engineers/ managers and the workers to ensure that all necessary environmental, safety and health measures are undertaken.
77. All the environmental protection measures and safeguards as recommended in the EIA report shall be complied with.
78. Hydro geological study of the area shall be reviewed annually and report submitted to the Authority. No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the operation of the Mining activity.
79. A separate Environmental Management Cell equipped with full fledged laboratory facilities to carry out the various Environmental Management and Monitoring functions shall be set up under the control of a Senior Executive.
80. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF at Chennai, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; RSPM, SO<sub>2</sub>, NO<sub>x</sub> or critical sector parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

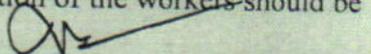


  
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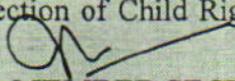
**Part B: General Conditions:**

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be



  
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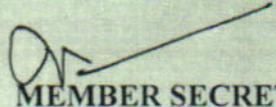
- drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
  14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
  15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
  16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
  17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
  18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
  19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
  20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
  21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules,

  
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2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

**SEIAA**

  
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**Copy to:**

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai - 32.
7. The District Collector, Tirunelveli District.
8. The Commissioner of Geology and Mines, Guindy, Chennai - 32.
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

